

ITEM NO.19

Court 3 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 600/2021

JAVED ABIDI FOUNDATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.65053/2021-EXEMPTION FROM FILING AFFIDAVIT
IA No. 65053/2021 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 31-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Sanchita Ain, AOR
Ms. Srujana Suman Mund, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The application for permission to amend the writ petition is
allowed.

Accordingly, amendment be carried out within two weeks from
today.

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

In addition, liberty is granted to serve advance copy on the
Standing Counsel for the Central Agency.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)